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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 1286/1998

New Delhi this the 14th day of July, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Dr. P. Govinda Rao S/O Late Shri  
Pitta Suryanarayana,  
Principal Scientific Officer,  
Dept. of Science and Technology,  
at present on deputation with the  
Government of Qatar with the  
Department of Civil Aviation &  
Meteorology, P.O. Box No. 3000 DOHA,  
Qatar. .... Applicant

( By Shri Vijay Pandita, Advocate )

~Versus~

1. Union of India through  
Secretary, Department of  
Science & Technology,  
Technology Bhawan,  
New Mehrauli Road,  
New Delhi-110016. .... Respondents
2. Establishment Officer,  
Department of Personnel & Training,  
North Block,  
New Delhi. .... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

Heard the learned counsel for applicant. The main relief claimed is for staying the interview/personal talk to be held on 16.7.1998 for the post of Principal Scientific Officer. There is a further prayer for interim relief of similar nature. We are of the view that no such relief as prayed for can be granted.

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2. The learned counsel submitted that no post of Director has fallen vacant and the exercise done is for upgrading the post under the Scheme known as "Flexible Complementing Scheme." If that Scheme is implemented and the applicant is not upgraded and does not get benefit in the borrowing department pursuant to such upgradation of post, then he may seek remedy by way of filing an O.A.; otherwise he may apply for repatriation and thereafter fight if ~~the~~ post that he held at the time of proceeding on deputation is not upgraded.

3. Subject to observations aforesaid and with liberty to the applicant to re-agitate the matter at appropriate time, this OA is hereby summarily dismissed.

*JK*

( K. M. Agarwal )  
Chairman

*RKA*  
( R. K. Ahuja )  
Member (A)

/as/